

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.205 – IA 36 of 2021
Item No.206 – IA 787 of 2020
Item No.207 – IA 376 of 2022
In
CP(IB) 257 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
Jason Dekor Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 12/04/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Rajiv Chawla, Adv. a.w Mr. Arjun Sheth, Adv.
Mr. George Samuel, RP in person
For the Respondent : Mr. Moti Dabhi, Adv.
For the SM : Mr. Dhruvit Shah, Adv.
For CoC : Mr. Raju Kothari, Adv.

ORDER

IA 36 of 2021, IA 787 of 2020& IA 376 of 2022

Mr. Rajiv Chawla, proxy counsel for Mr. Arjun Sheth states that arguing counsel is before Hon'ble High Court and requests for accommodation. Learned Counsel Mr. Arjun Sheth later joined on-line.

List for hearing on 28.04.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**